

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE DEVAN RAMACHANDRAN

Monday, the 11th day of October 2021 / 19th Aswina, 1943
CONTEMPT CASE(CIVIL) NO. 1230 OF 2021(S) IN WP(C) 2649/2021

PETITIONER/PETITIONER

AMBIKA P, AGED 30 YEARS, LPST (MALAYALAM), AUPS, BOVIKKANA, MULIYAR
P.O., KASARGOD - 671 542, RESIDING AT KANIYADUKAM, POINACHI, THEKKIL
P.O., KASARGOD-671 541.

BY ADVS.KALEESWARAM RAJ, VARUN C.VIJAY, MAITREYI SACHIDANANDA HEGDE
RESPONDENT/RESPONDENT NO.5

SRI.AUGUSTINE BERNARD MONTHERO, ASSISTANT EDUCATIONAL OFFICER, OFFICE
OF THE ASSISTANT EDUCATIONAL OFFICER, KASARGOD - 671 123.

GOVERNMENT PLEADER FOR RESPONDENT

This Contempt of court case (civil) having come up for orders on
11.10.2021, the court on the same day passed the following:



DEVAN RAMACHANDRAN, J.

Cont. Case (Civil) No.1230/2021

Dated this the 11^h day of October, 2021

O R D E R

There is some distress caused to this Court in this case, which I will prefer not to indite in detail now but only peripherally, because this Contempt Case is still pending.

2. Though the judgment in question was delivered on 04.03.2021, no action was taken by the respondent until 04.10.2021; and on that day, he said he was delaying the proceedings only because there was an Audit Objection.

3. This Court took umbrage to this and the respondent said he will comply with the directions. However, today, the respondent, who is appearing in person, submitted that he did not comply with the directions in the judgment because he was taking up the matter with 'Higher Authorities'.

4. *Prima facie*, I find this submission to be extremely contumacious, but think that the respondent should be given an opportunity of explaining, by way of an affidavit, before this Court takes any further action against him. I am also persuaded to this opinion because, as said above, on 04.10.2021, the stand of the respondent was that there was an Audit Objection.

I, therefore, adjourn this matter to be called on 21.10.2021; within which time, the respondent will file an affidavit explaining his conduct between the date of the judgment and 04.10.2021, when the orders varying the approval of the petitioner are stated to have been issued.

H/o

Sd/-

DEVAN RAMACHANDRAN,
JUDGE

RR/11.10.2021